

**CODE OF CIVIL PROCEDURE
(AMENDMENT) BILL***

(Amendment of order V)
श्री श्रीम प्रकाश स्वामी (बढ़राइच) मैं प्रस्ताव करता हूँ कि सिविल प्रकिया संहिता, 1908 का और संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये ।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Civil Procedure, 1908"

The motion was adopted.

श्री श्रीम प्रकाश स्वामी मैं विधेयक पुर स्थापित करता हूँ ।

GOVERNMENT SERVICE (AGE LIMIT) AND UNEMPLOYMENT ALLOWANCE BILL*

श्री राम बिलास वासवान (हाजीपुर) मैं प्रस्ताव करता हूँ कि सरकारी सेवा में प्रवेश की वर्तमान आयु सीमा बढ़ाने तथा बेरोजगारी वाले के सदाय का उपबन्ध करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये ।

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for raising of the existing maximum age limit for entry into government service and for payment of unemployment allowance."

The motion was adopted

श्री राम बिलास वासवान मैं विधेयक पुर स्थापित करता हूँ ;

PREVENTION OF VIOLENT BUNDS, MORCHAS, STRIKES AND LOCK-OUTS BILL*

PROF. R. K. AMIN (Surendranagar): I beg to move for leave to introduce a Bill to provide for preven-

tion of violent Bundhs, Morchas, Strikes and Lok-outs.

MR. DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for prevention of violent Bundhs, Morchas, Strikes and Lock-outs."

The motion was adopted

PROF R K. AMIN: I beg to introduce the Bill.

ANTI-HIJACKING BILL*

SHRI YADVENDRA DUTT (Jaunpur) I beg to move for leave to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial."

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill to provide for capital punishment to persons guilty of hijacking on land, in sky or on the sea and their summary trial"

The motion was adopted.

SHRI YADVENDRA DUTT: Sir, I introduce the Bill

**CODE OF CRIMINAL PROCEDURE
(AMENDMENT) BILL***

(omission of sections 109 and 110)

श्री बिनायक प्रसाद बाबू (बहरवा) मैं प्रस्ताव करता हूँ कि क्रिमि संहिता, 1973 का और संशोधन करने वाले विधेयक को पुर स्थापित करने की अनुमति दी जाये ।

MR DEPUTY-SPEAKER: The question is:

"That leave be granted to introduce a Bill further to amend the Code of Criminal Procedure, 1973."

The motion was adopted.

*Published in Gazette of India Extraordinary, Part II, section 2, dated 4-5-79.

श्री बिलासक प्रस्ताव वास्तव में विधेयक पुर-
स्थापित करना है ।

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of article 341)

श्री राज बिलास वास्तवान में प्रस्ताव करना
है कि भारत क संविधान का धीर संशोधन करने
वाले विधेयक का पुर स्थापित करने को अनुमति दी
जाये ।

MR DEPUTY-SPEAKER The ques-
tion is

"That leave be granted to intro-
duce a Bill further to amend the
Constitution of India "

The motion was adopted

श्री राज बिलास वास्तवान में विधेयक
पुर स्थापित करना है ।

CONSTITUTION (AMENDMENT)
BILL*

(Substitution of article 335)

श्री राज बिलास वास्तवान में प्रस्ताव करना है
कि भारत क संविधान का धीर संशोधन करने वाले
विधेयक का पुर स्थापित करने को अनुमति दी जाये ।

MR DEPUTY-SPEAKER The ques-
tion is

"That leave be granted to intro-
duce a Bill further to amend the Con-
stitution of India "

The motion was adopted

श्री राज बिलास वास्तवान में विधेयक पुर-
स्थापित करता है ।

15 15 hrs

ALIGARH MUSLIM UNIVERSITY
(AMENDMENT) BILL

(Amendment of sections 2 and 5)—
Contd

MR DEPUTY-SPEAKER We now
take up further consideration of the
following motion moved by Shri G.
M Banatwalla on the 6th April, 1979,
namely —

"That the Bill further to amend
the Aligarh Muslim University Act,
1920 as passed by Rajya Sabha be
taken into consideration "

SHRI NIRMAL CHAND JAIN
(Seoni) I am on a point of order
My point of order is that yesterday
Aligarh Muslim University Bill has
been considered and we have passed
it The some objections were taken
by Shri Banatwalla Many of these
were old I read Rule 338—

"A motion shall not raise a ques-
tion substantially identical with one
or which the House has given a
decision in the same session "

Because the decision has been given
yesterday therefore, we cannot con-
sider it now

MR DEPUTY-SPEAKER Shri
Banatwalla, have you to say anything
on this?

THE MINISTER OF LAW JUSTICE
AND COMPANY AFFAIRS (SHRI
SHANTI BHUSHAN) May I say
something on the point of order that
has been raised

MR DEPUTY-SPEAKER Let him
say first

SHRI G M BANATWALLA (Poun-
nam) I will be very honest to my
conviction Indeed, it is my re-
vulsion of the Rule that the Bill now un-
fortunately attracts Rule 338 I am,
of course, very much tempted to argue
in order to see that the Bill proceeds
but due to my conviction I have
risen with a very heavy heart and I
stand by the fact that as far as my
humble reading of Rule 338 is con-
cerned the Bill has attracted its mis-
chief, I should say